

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HOTEL EAST PALACE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HOTEL EAST PALACE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11.07.2006
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, KOLKATA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101WB2006PTC110561
5.	Address of the registered office and principal office (if any) of corporate debtor	84/4, SATYEN ROY ROAD, 2 ND FLOOR, KOLKATA, WB 700034
6.	Insolvency commencement date in respect of corporate debtor	13.12.2019
7.	Estimated date of closure of insolvency resolution process	10.06.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	YOGESH GUPTA IBBI/IPA-001/IP-P00349/2017-2018/10650
9.	Address and e-mail of the interim resolution professional, as registered with the Board	S JAYKISHAN, CHARTERED ACCOUNTANTS, 12 HO CHI MIN SARANI, SUITE NO 2D, 2 ND FLOOR, KOLKATA 7000 71 yogeshgupta31@rediffmail.com, ip.hoteleastpalace@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	S JAYKISHAN, CHARTERED ACCOUNTANTS, 12 HO CHI MIN SARANI, SUITE NO 2D, 2 ND FLOOR, KOLKATA 7000 71 yogeshgupta31@rediffmail.com,, ip.hoteleastpalace@gmail.com
11.	Last date for submission of claims	27.12.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://www.ibbi.gov.in Physical Address: As stated in SI No 10. (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the HOTEL EAST PALACE PRIVATE LIMITED on 13.12.2019, order received on 16.12.2019.

The creditors of HOTEL EAST PALACE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 27.12.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract Penalties.



YOGESH GUPTA

INTERIM RESOLUTION PROFESSIONAL

Date: 17.12.2019

Place: Kolkata